

Man dies in city excise dept custody, probe ordered

<https://timesofindia.indiatimes.com/city/ranchi/man-dies-in-city-excise-dept-custody-probe-ordered/articleshow/106651629.cms>

Ranchi: Tension brewed in the Gonda locality in city after a person accused of selling liquor illegally was picked up by the local excise department personnel on Saturday and died during their custody on the same day. The department, however, refuted claims of torture leading to the death of Nitesh Vishwakarma and said the victim tried to kill himself by suicide following which he was rushed to the hospital but did not survive. Meanwhile, the Ranchi district administration has ordered a judicial inquiry into the incident on Sunday and sought the chief judicial magistrate's support in appointing a judge to conduct the probe.

After Nitesh's death, Gonda police registered a case against the excise department officials under Section 302 of the IPC based on a complaint lodged by a victim's relative on Sunday.

Police, however, said the complainant has neither mentioned the names nor the number of accused personnel even after accusing the department officials of beating up Nitesh, leading to his death.

Earlier, the department said it apprehended Nitesh on Saturday in connection with the illegal sale of liquor and brought him to its office under the Gonda police station. In its custody room, Nitesh attempted to end his life by suicide after which the personnel rushed him to the hospital but died, the department added.

On Sunday, the district administration also formed a medical board, which conducted the post-mortem on Nitesh's body under the supervision of a magistrate. The whole process was also video-graphed. Later, the district administration will submit a report of the incident to the National Human Rights Commission.

Sylendra Babu s tips for students to excel

<https://timesofindia.indiatimes.com/city/coimbatore/sylendra-babus-tips-for-students-to-excel-in-coimbatore/articleshow/106652311.cms>

Coimbatore: These five Cs - Critical thinking, Curiosity, Creativity, Cooperation, and Communication – are essential for the employability of every student irrespective of their stream, former DGP Sylendra Babu said.

Speaking at an interactive session with the students of Dr G R Damodaran College of Science in the city on Monday, Sylendra Babu said, “To win, you must first fail.”

“Without failure, success means mundane, and your experiences are too little. Only when you fail your problem-solving skills will enhance,” he said.

Later, speaking to TOI, the former DGP said, “Tamil Nadu police will continue to be the best for the next 30 years.”

“Policemen never retire, and their spirits are always active. Every officer is interested and talented in some skills like teaching, coaching and sports. Despite having such skills, many officers struggle post-retirement,” he said.

“I have a suggestion for the welfare of every officer, who is on the verge of retirement with five more years left. It would be great if the government allocates special sessions to identify their interests and train them accordingly for a life post-retirement. I will submit a proposal to the commissioner for the same,” he added.

The state government has introduced initiatives like yoga, meditation, counselling, and a mandated weekly off for police personnel to manage their stress, he added.

We also published the following articles recently

Specialist doctors can now retire at 65 yearsThe state government of Dehradun has raised the retirement age of specialist doctors in the health and medical education department from 60 to 65 years. Health minister Dhan Singh Rawat, along with senior health department officials, discussed this measure in a meeting. A panel will be formed to select doctors based on exceptional merit. The preliminary discussions focused on this topic.106605762

Bratya: Governornot thinking of students interestKolkata's education minister criticizes the governor's actions regarding the Jadavpur University convocation. The university seeks clarification on the status of the vice chancellor after the governor removed him. Meanwhile, TMC professors request the vice chancellor to resume office amid the deadlock. The registrar is also awaiting clarification from the education department.

Pending works at the university will be discussed before sending a compliance report to Raj Bhavan.106557488

NHRC notice to Telangana government, DGP over 'suicide' of engineering studentThe NHRC has issued notice to the Telangana government and the state's police chief over reports that an engineering student allegedly committed suicide by jumping from the fifth floor of her college in Rangareddy district. The NHRC has taken "suo motu cognisance of a media report that an engineering girl student committed suicide by jumping from the fifth floor of her college in Rangareddy district, Telangana on January 5.106644449

Bilkis Bano case: Timeline of events from 2002 to SC verdict

<https://www.hindustantimes.com/india-news/bilkis-bano-case-timeline-of-events-from-2002-to-sc-verdict-101704694459166.html>

The 11 convicts in the Bilkis Bano gang rape case were granted remission by the Gujarat government on August 15, 2022.

The Supreme Court of India on Monday rapped the Gujarat government for granting remission to the 11 convicts in the Bilkis Bano gangrape case. The 11 convicts, sentenced to life imprisonment, were released by the Gujarat government in 2022 under its remission policy.

Bilkis Bano's rapists were released on remission by the Gujarat government. (File)

The Supreme Court bench said that the Gujarat government did not have the jurisdiction to take a decision on the remission of sentence for the 11 convicts, who were imprisoned for gang raping Bilkis Bano and murdering members of her family.

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Further, the apex court has ruled that the released convicts in the case have two weeks to surrender before the authorities.

Bilkis Bano case: Timeline of events

During 2002 Gujarat riots, Bilkis Bano, who was five months pregnant at the time, fled her home in Randhikpur village with her 3-year-old daughter, husband and other family members.

Bano and her family had reached the Chhaparvad district when a mob of 20-30 men attacked their group with sickles, swords and stones. 11 of these men gang-raped Bilkis Bano, her mother and three other women. Seven of her family members, including her 3-year-old daughter, were killed by the mob.

After the local police rejected her case, Bilkis Bano turned to the National Human Rights Commission (NHRC) in 2003, eventually filing an appeal in the Supreme Court.

The Supreme Court instructed CBI to take up the investigation of the case. The investigation agency apprehended all the accused in 2004. The trial was transferred from Ahmedabad to Mumbai over fears of evidence tampering.

13 individuals in the case were convicted on charges of rape, murder and conspiracy, out of which 11 were given life sentences. These convicts then challenged their conviction in the Bombay High Court in 2008.

After several attempts to overturn the judgement and CBI pushing for the death penalty, the High Court upheld its previous order of life sentences for 11 convicts in 2017.

One of the convicts, Radheshyam Shah, approached the High Court and Supreme Court seeking early release in 2022, having already served 15 years, reported Outlook India. The SC passed this case to the Gujarat government.

On August 15, 2022, the Gujarat government released all 11 convicts in the gangrape case under its remission policy. However, this decision sparked a major public backlash, and prompted petitions from opposition MPs.

Bilkis Bano in 2022 filed an appeal in the Supreme Court to review the decision of the Gujarat government ordering release of the 11 gangrape convicts.

The matter was listed in the Supreme Court in March 2023, after which arguments from Centre and Gujarat government were heard. SC also asked the state government to present the original documents on the basis of which the decision was taken.

On January 8, 2024, the Supreme Court decided to dismiss the remission of the convicts in Bilkis Bano gang rape case, ordering them to surrender to the authorities in two weeks.

Right s body accuses Bengal govt of discriminating against Teesta flash-flood victims

<https://www.daijiworld.com/news/newsDisplay?newsID=1156600>

Kolkata, Jan 8 (IANS): Leading human rights group, Association for Protection of Democratic Right (APDR) has forwarded a communique to the National Human Rights Commission (NHRC) accusing West Bengal government of discriminating against the Teesta River flash flood victims.

APDR General Secretary, Ranjit Sur, said that the affected victims of Garfur Busty, Teesta Bazar, numbering eight families were not compensated with the amount of Rs 75,000 which the Chief Minister Mamata Banerjee had disbursed at an administrative programme on December 8 last year.

“There are complaints about some non-genuine beneficiaries availing the compensation and hence there was clear discrimination in award of the compensation, where collusion of panchayat officials with the alleged fake victims became apparent,” Sur said.

In the communique to the NHRC, the APDR has also said that in absence of a proper rehabilitation programme many victims are still forced to stay in deplorable conditions at makeshift shelters in a community hall of Teesta Bazar.

“Moreover, the victims happened to belong to an economically weaker section as most of them were daily wagers that were dependent on river based economic activities like quarrying on Teesta River Bank.

“Closure of quarries by district administration affected their livelihood and they are staring at starvation and malnutrition issues in near future,” said the APDR communique to NHRC.

The association has also requested the commission to depute an inspection team and address the grievances of affected victims more comprehensively including speedy compensation, rehabilitation and restoration of their livelihood through resumption of quarry at Teesta River bank.

NHRC notice to Telangana govt, DGP over suicide of engineering student

<https://theprint.in/india/nhrc-notice-to-telangana-govt-dgp-over-suicide-of-engineering-student/1915531/>

New Delhi, Jan 8 (PTI) The NHRC has issued notice to the Telangana government and the state's police chief over reports that an engineering student allegedly committed suicide by jumping from the fifth floor of her college in Rangareddy district, officials said.

Reportedly, the victim had joined the college just three months ago and was commuting daily by the college bus from her residence in Kukatpally, the National Human Rights Commission (NHRC) said in a statement. The NHRC has taken "suo motu cognisance of a media report that an engineering girl student committed suicide by jumping from the fifth floor of her college in Rangareddy district, Telangana on January 5," it said.

The Commission has observed that the content of the news report, if true, raises a "serious issue of violation of human rights" which is a matter of concern.

Accordingly, it has issued notices to the chief secretary and the director general of police in the government of Telangana, seeking a detailed report within four weeks, the statement said.

"The report should also include the outcome of the police investigation and inquiry conducted by the college administration, the action taken against the persons found responsible for the incident, and steps taken or proposed to be taken to ensure that such painful incidents do not recur," it said.

According to the media report, carried on January 6, the eyewitnesses said the victim took the extreme step even as her fellow students screamed at her to stop. She was rushed to a private hospital in Isnapur by the students and college management, where the doctors pronounced her "brought dead", it added. PTI KND CK

NHRC notice to Telangana govt, DGP over 'suicide' of engineering student

<https://english.varthabharati.in/india/nhrc-notice-to-telangana-govt-dgp-over-suicide-of-engineering-student>

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NHRC notice on compensation to differently-abled youth

<https://www.newindianexpress.com/states/odisha/2024/jan/08/nhrc-notice-on-compensation-to-differently-abled-youth-2649049.html>

The youth was taken to the hospital on the pretext of regular health check up and given Rs 2,000 incentive post surgery.

BHUBANESWAR: The National Human Rights Commission (NHRC) has issued a show cause notice to the state government as to why compensation of Rs 1 lakh should not be paid to a tribal youth, whose family planning surgery was conducted without his consent.

Acting on a petition, the apex human rights panel has asked the chief secretary to respond to the notice within six weeks. On August 3, last year, staff of Mathili sub-divisional hospital in Malkangiri district had allegedly conducted vasectomy on a differently-abled tribal unmarried youth without taking his consent. He was among five persons from Ambaguda and nearby villages who underwent the procedure that day.

The matter came to fore after a group of social activists brought it to the notice of the CDMO alleging the local health staff did so to meet their target of family planning operations. The youth was taken to the hospital on the pretext of regular health check up and given Rs 2,000 incentive post surgery

Stating the family planning surgery was conducted in violation of the government guideline and protocol, petitioner Radhakanta Tripathy said human rights of the youth were infringed due to the negligence on part of the surgeon and the ASHA worker, who took him to the hospital.

Pursuant to the directions of the NHRC, special secretary of Health and Family Welfare department had stated the incentive of Rs 2,000 was not paid to the beneficiary but the ASHA worker as the victim did not have a bank account. The surgeon also admitted his negligence and suggested the recanalisation of the no-scalpel vasectomy (NSV) needed to be done after obtaining consent from the client.

Superintendent of Mathili SDH will ensure provision of travel, procedure related requirements and necessary coordination support for the same. After considering the reports, the NHRC observed the case to be a fit case for award of compensation.

NHRC Sends Notice to Government of Telangana Over Suicide of Engineering Girl Student at College Campus in Rangareddy

<https://www.latestly.com/socially/india/news/nhrc-sends-notice-to-government-of-telangana-over-suicide-of-engineering-girl-student-at-college-campus-in-rangareddy-5678992.html>

Reportedly, the victim had joined the college just three months ago and was commuting daily by the college bus from her residence in Kukatpally.

The National Human Rights Commission has taken suo motu cognizance of a media report that an Engineering girl student committed suicide by jumping from the fifth floor of her college in Rangareddy district, Telangana on January 5, 2024. NHRC has send a notice to the Government of Telangana over the issue. Reportedly, the victim had joined the college just three months ago and was commuting daily by the college bus from her residence in Kukatpally. The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights which is a matter of concern. Suicide Caught on Camera in Telangana: Female B.Tech Student Jumps From Fifth Floor of Building in Sangareddy, Disturbing Video Surfaces.

NHRC serves notice to Telangana govt over reported suicide by engineering girl student

<https://www.aninews.in/news/national/general-news/nhrc-serves-notice-to-telangana-govt-over-reported-suicide-by-engineering-girl-student20240108190226/>

New Delhi [India], January 8 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that an engineering girl student died by jumping from the fifth floor of her college in Rangareddy district, Telangana on January 5. Reportedly, the victim had joined the college just three months ago and was commuting daily by the college bus from her residence in Kukatpally.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights which is a matter of concern. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Government of Telangana calling for a detailed report in the matter within four weeks. The report should also include the outcome of the police investigation and inquiry conducted by the college administration, the action taken against the persons found responsible for the incident, and steps taken or proposed to be taken to ensure that such painful incidents do not recur. According to the media report, carried on January 6, the eyewitnesses said that the victim took the extreme step even as her fellow students screamed at her to stop. She was rushed to a private hospital in Isnapur by the students and college management, where the doctors pronounced her "brought dead". (ANI)

India News | NHRC Serves Notice to Telangana Govt over Reported Suicide by Engineering Girl Student

<https://www.latestly.com/agency-news/india-news-nhrc-serves-notice-to-telangana-govt-over-reported-suicide-by-engineering-girl-student-5679200.html>

Get latest articles and stories on India at LatestLY. The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that an engineering girl student died by jumping from the fifth floor of her college in Rangareddy district, Telangana on January 5.

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Telangana Student Suicide: Three Days After Girl Jumps Off College Building, NHRC Seeks Police Probe, Govt Report

<https://english.jagran.com/tehrangana/tehrangana-student-suicide-three-days-after-girl-jumps-off-college-building-nhrc-seeks-police-probe-govt-report-10125811>

The Commission has noted that the contents of the news report, if true, raise a serious issue of human rights violation, which is cause for concern. As a result, it has issued notices to Telangana's Chief Secretary and Director General of Police, requesting a detailed report on the matter within four weeks.

The National Human Rights Commission (NHRC) has taken action in response to a media report that an Engineering girl student committed suicide on January 5 by jumping from the fifth floor of her college in the Rangareddy district of Telangana. According to reports, the victim had only started college three months before and was commuting daily by college bus from her home in Kukatpally. The Commission has noted that the contents of the news report, if true, raise a serious issue of human rights violation, which is cause for concern. As a result, it has issued notices to Telangana's Chief Secretary and Director General of Police, requesting a detailed report on the matter within four weeks. The report should also include the results of the police investigation, the college administration's investigation, the action taken against those found responsible for the incident, and steps taken or proposed to be taken to ensure that such painful incidents do not occur again.

As per the media report published on January 6, 2024, the victim's fellow students yelled at her to stop, but she persisted in taking the drastic measure. The students and college administration hurried her to a private hospital in Isnapur, where the medical staff declared her to be "brought dead."

Right s body accuses Bengal govt of discriminating against Teesta flash-flood victims

<https://www.thehansindia.com/news/national/nhrc-hears-56-human-rights-violation-cases-in-ne-states-orders-to-pay-rs-355cr-relief-838577?infinitescroll=1>

kolkata: Leading human rights group, Association for Protection of Democratic Right (APDR) has forwarded a communique to the National Human Rights Commission (NHRC) accusing West Bengal government of discriminating against the Teesta River flash flood victims. APDR General Secretary, Ranjit Sur, said that the affected victims of Garfur Busty, Teesta Bazar, numbering eight families were not compensated with the amount of Rs 75,000 which the Chief Minister Mamata Banerjee had disbursed at an administrative programme on December 8 last year.

“There are complaints about some non-genuine beneficiaries availing the compensation and hence there was clear discrimination in award of the compensation, where collusion of panchayat officials with the alleged fake victims became apparent,” Sur said. In the communique to the NHRC, the APDR has also said that in absence of a proper rehabilitation programme many victims are still forced to stay in deplorable conditions at makeshift shelters in a community hall of Teesta Bazar.

“Moreover, the victims happened to belong to an economically weaker section as most of them were daily wagers that were dependent on river based economic activities like quarrying on Teesta River Bank. “Closure of quarries by district administration affected their livelihood and they are staring at starvation and malnutrition issues in near future,” said the APDR communique to NHRC. The association has also requested the commission to depute an inspection team and address the grievances of affected victims more comprehensively including speedy compensation, rehabilitation and restoration of their livelihood through resumption of quarry at Teesta River bank.

NHRC issues notice to Telangana govt over reported suicide of girl student at her college

<https://www.etvbharat.com/english/bharat/nhrc-issues-notice-to-telangana-govt-over-reported-suicide-of-girl-student-at-her-college/na20240108202447605605875>

The National Human Rights Commission sought a detailed report from the Telangana government in four weeks over reported suicide of an engineering student. The Commission also issued notices to Telangana's Chief Secretary and Director General of Police. New Delhi: The National Human Rights Commission (NHRC) on Monday issued notice to the Telangana government over reported suicide of an engineering girl student at her college in RangaReddy district. The Commission has sought a detailed report in the matter within four weeks and it should also include the outcome of the police investigation and inquiry conducted by the college administration, the action taken against the persons found responsible for the incident, and steps taken or proposed to be taken to ensure that such painful incidents do not recur, the NHRC said in a communique. The Commission has taken suo motu cognizance of a media report that an engineering girl student allegedly died by suicide by jumping from the fifth floor of her college in Telangana's RangaReddy district on January 5. Reportedly, the victim had joined the college just three months ago and was commuting daily by the college bus from her residence in Kukatpally, on the outskirts of Hyderabad.

The Commission observed that the contents of the news report, if true, raise a serious issue of violation of human rights which is a matter of concern and following that issued notices to the Chief Secretary and the Director General of Police. The Commission has asked a detailed report in the matter within four weeks. According to the media report, carried on January 6, the eyewitnesses claimed that the victim took the extreme step even as her fellow students screamed at her to stop. She was rushed to a private hospital by the students and college management, where the doctors pronounced her "brought dead".

NHRC Investigates Student Suicide in Telangana: A Call for Mental Health and Human Rights Safeguards in Colleges

<https://bnnbreaking.com/world/india/nhrc-investigates-student-suicide-in-telangana-a-call-for-mental-health-and-human-rights-safeguards-in-colleges/>

The National Human Rights Commission (NHRC) of India has initiated an in-depth investigation into the tragic death of a young engineering student in Telangana, an incident that has sparked concerns over potential human rights violations. The female student, who had joined the college only three months prior, reportedly took her own life by jumping from the fifth floor of her college building in Rangareddy district.

NHRC Calls for Comprehensive Report

The NHRC's intervention was triggered by media reports of the grave incident. Responding to the seriousness of the situation, the Commission has issued notices to the Chief Secretary and the Director General of Police of the Telangana government. The notices demand a comprehensive report on the case within the next four weeks. This report is expected to encompass the findings of the police investigation, the inquiry conducted by the college administration, the punitive actions taken against those found culpable, and the measures implemented to prevent such incidents in the future.

The Incident That Shook The Campus

On the day following the incident, eyewitnesses provided heart-wrenching accounts of the event. Despite the desperate pleas of her peers urging her not to take the drastic step, the student reportedly leaped from the building. In the aftermath of the tragic event, she was rushed to a private hospital in Isnapur by fellow students and college management, where she was declared dead on arrival by the medical staff.

Human Rights at the Forefront

The NHRC's involvement in the case underscores the critical importance of human rights in all sectors of society, including education. The Commission's demand for a detailed report signifies its commitment to ensuring justice and upholding the rights of individuals. The tragic incident serves as a grim reminder of the pressing need for effective measures in educational institutions to safeguard the mental health and rights of students.

India News | NHRC Notice to Telangana Govt, DGP over 'suicide' of Engineering Student

<https://www.latestly.com/agency-news/india-news-nhrc-notice-to-telangana-govt-dgp-over-suicide-of-engineering-student-5679512.html>

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NHRC notice to Telangana government, DGP over 'suicide' of engineering student

<https://timesofindia.indiatimes.com/india/nhrc-notice-to-telangana-govt-dgp-over-suicide-of-engineering-student/articleshow/106644449.cms?from=mdr>

NEW DELHI: The NHRC has issued notice to the Telangana government and the state's police chief over reports that an engineering student allegedly committed suicide by jumping from the fifth floor of her college in Rangareddy district, officials said. Reportedly, the victim had joined the college just three months ago and was commuting daily by the college bus from her residence in Kukatpally, the National Human Rights Commission (NHRC) said in a statement

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NHRC issues notice to Telangana over girl student s suicide

<https://www.siasat.com/nhrc-issues-notice-to-telangana-over-girl-students-suicide-2952123/>

The 18-year-old student belonged to the West Godavari district in Andhra Pradesh

Hyderabad: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media reports that an engineering girl student committed suicide by jumping from the fifth floor of her college in Telangana on Friday, January 5.

The incident took place at Gitam University in Rudraram.

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Bilkis Bano: गर्भवती बिलकिस से दुष्कर्म, उनके परिवार की हत्या करने वालों को किस कानून के तहत मिली थी रिहाई?

<https://www.amarujala.com/india-news/why-and-under-which-law-bilkis-bano-gang-rape-and-murder-convicts-released-explained-2024-01-08?pagelid=4>

Bilkis Bano Case: दोषियों की रिहाई के बाद बिलकिस बानो और उनके परिवार ने इस मामले को कोर्ट में चुनौती दी थी। जहां, बिलकिस ने अपनी और परिवार की सुरक्षा की भी मांग गुजरात सरकार से की थी। वहीं, रिहा होने के बाद दोषियों का फूलमाला पहनाकर और मिठाई खिलाकर स्वागत किया गया था।

गुजरात के गोधरा में उम्र कैद की सजा काट रहे 11 दोषियों को 15 अगस्त 2022 को रिहा कर दिया गया था। ये सभी बिलकिस बानो से सामूहिक दुष्कर्म और उनके परिवार के सात लोगों की हत्या के मामले में सजा काट रहे थे। दोषियों की रिहाई के बाद बिलकिस बानो और उनके परिवार ने इस फैसले पर निराशा जताई और मामले पर सुप्रीम कोर्ट का दरवाजा खटखटाया। इस केस में अब आठ जनवरी को फैसला आया है। सर्वोच्च न्यायालय ने गुजरात सरकार के फैसले को पलटते हुए सभी दोषियों की सजा में मिली छूट को रद्द कर दिया।

बिलकिस बानो कौन हैं, 2002 में उनके साथ क्या हुआ था?

27 फरवरी 2002 को साबरमती एक्सप्रेस में गोधरा स्टेशन के पास आग लगा दी गई। इस घटना में अयोध्या से लौट रहे 59 श्रद्धालुओं की मौत हो गई। घटना के चलते गुजरात में दंगे भड़क उठे। दंगों की आग तीन मार्च 2002 को बिलकिस के परिवार तक पहुंच गई। उस वक्त 21 साल की बिलकिस के परिवार में बिलकिस और उनकी साढ़े तीन साल की बेटी के साथ 15 अन्य सदस्य भी थे। चार्जशीट के मुताबिक बिलकिस के परिवार पर हसिया, तलवार और अन्य हथियारों से लैस 20-30 लोगों ने हमला बोल दिया था। इनमें दोषी करार दिए गए 11 लोग भी शामिल थे।

दंगाइयों ने बिलकिस, उनकी मां और परिवार की तीन अन्य महिलाओं के साथ दुष्कर्म किया। उन सभी को बेरहमी से पीटा। हमले में परिवार के 17 में से सात सदस्यों की मौत हो गई। छह लापता हो गए। केवल तीन लोगों की जान बच सकी। इनमें बिलकिस, उनके परिवार का एक पुरुष और एक तीन साल का बच्चा शामिल था। इस घटना के वक्त बिलकिस पांच महीने की गर्भवती थीं। दंगाइयों की हैवानियत के बाद बिलकिस करीब तीन घंटे तक बेसुध रहीं।

घटना के बाद क्या हुआ?

घटना के बाद बिलकिस लिमखेड़ा पुलिस स्टेशन पहुंचीं। जहां उन्होंने शिकायत दर्ज कराई। सीबीआई के मुताबिक शिकायत दर्ज करने वाले हेड कॉन्स्टेबल सोमाभाई गोरी ने भौतिक तथ्यों को दबाया और बिलकिस की शिकायत को तोड़-मरोड़ कर लिखा। यहां तक की उन्हें मेडिकल जांच के लिए सरकारी अस्पताल में तब

ले जाया गया जब वो गोधरा के राहत कैंप में पहुंची। राष्ट्रीय मानवाधिकार आयोग और सुप्रीम कोर्ट के दखल के बाद बिलकिस का मामला सीबीआई को जांच के लिए स्थानांतरित कर दिया गया।

सीबीआई की जांच से सजा तक क्या-क्या हुआ?

सीबीआई ने मामले की नए सिरे जांच शुरू की। जांच में सामने आया कि मारे गए लोगों का पोस्टमॉर्टम तक ठीक से नहीं किया गया था। सीबीआई जांचकर्ताओं ने हमले में मारे गए लोगों के शव निकाले और पाया कि शवों में से किसी में भी खोपड़ी तक नहीं थी। सीबीआई के मुताबिक पोस्टमॉर्टम के बाद लाशों के सिर काट दिए गए थे, ताकि शवों की शिनाख्त न हो सके।

मामले का ट्रायल शुरू हुआ तो बिलकिस बानो को जान से मारने की धमकी मिलने लगी। इसके बाद ट्रायल को गुजरात के बाहर महाराष्ट्र शिफ्ट कर दिया गया। मुंबई की कोर्ट में छह पुलिस अधिकारियों और एक डॉक्टर समेत कुल 19 लोगों के खिलाफ आरोप दायर हुए। जनवरी 2008 में एक विशेष अदालत ने 11 आरोपियों को दुष्कर्म, हत्या, गैर कानूनी रूप से इकट्ठा होने समेत अन्य धाराओं में दोषी ठहराया गया। वहीं, बिलकिस की रिपोर्ट लिखने वाले हेड कॉन्स्टेबल को कोर्ट ने आरोपियों को बचाने के लिए गलत रिपोर्ट लिखने का दोषी पाया गया। जबकि, सात अन्य आरोपियों को सबूतों के अभाव में बरी कर दिया गया। वहीं, एक आरोपी की ट्रायल के दौरान मौत हो गई।

जिन 11 आरोपियों को दोषी ठहराया गया था उनमें जसवंतभाई नाई, गोविंदभाई नाई, नरेश कुमार मोरधिया (मृतक), शैलेश भट्ट, राधेश्याम शाह, बिपिन चंद्र जोशी, केसरभाई वोहानिया, प्रदीप वोहानिया, बाकाभाई वोहानिया, राजूभाई सोनी, नितेश भट्ट, रमेश चंदना और हेड कांस्टेबल सोमाभाई गोरी शामिल थे। जसवंत, गोविंद और नरेश को बिलकिस से दुष्कर्म किया था। वहीं, शैलेश ने बिलकिस की बेटी सालेहा को जमीन पर पटक कर मार डाला था।

मई 2017 में बॉम्बे हाईकोर्ट ने सामूहिक दुष्कर्म मामले में 11 लोगों की आजीवन कैद की सजा को बरकरार रखा। वहीं, पुलिसवालों और डॉक्टर समेत बाकी सात लोगों को बरी कर दिया। अप्रैल 2019 में सुप्रीम कोर्ट ने गुजरात सरकार को आदेश दिया कि वो बिलकिस को दो हफ्ते के अंदर 50 लाख रुपये मुआवजे के तौर पर दे।

रेप और हत्या के दोषियों को आखिर किस आधार पर छोड़ा गया है?

11 दोषियों में से एक राधेश्याम शाह ने सुप्रीम कोर्ट में सजा माफी के लिए याचिका दायर की। कोर्ट ने गुजरात सरकार को याचिका पर फैसला लेने को कहा। इसके बाद गुजरात सरकार ने एक कमेटी गठित की थी। इस कमेटी ने माफी की याचिका मंजूर कर ली। इसके बाद इन लोगों की रिहाई हुई।

किस कानून के तहत हुई दोषियों की रिहाई?

संविधान के अनुच्छेद 72 और 161 में राष्ट्रपति और राज्यपाल के पास कोर्ट से सजा पाए दोषियों की सजा को कम करने, माफ करने और निलंबित करने की शक्ति है। कैदी राज्य का विषय होते हैं इस वजह से राज्य

सरकारों के पास भी दंड प्रक्रिया संहिता (सीआरपीसी) की धारा 432 के तहत सजा माफ करने का अधिकार है।

हालांकि, सीआरपीसी की धारा 433A में राज्य सरकार पर कुछ पाबंदियां भी लगाई गई हैं। जैसे फांसी या उम्रकैद की सजा पाए दोषी को तब तक जेल से रिहा नहीं किया जा सकता है जब तक उसने कम से कम चौदह साल की कैद की सजा नहीं काट ली हो। सजा माफी की याचिका लगाने वाले राधेश्याम को जेल में 15 साल चार महीने हो चुके थे।

बिलकिस ने क्या विकल्प अपनाया?

बिलकिस ने सरकार के इस आदेश को सुप्रीम कोर्ट में चुनौती दी। सरकार के इस आदेश को किसी भी अन्य सरकारी आदेश की तरह ही चुनौती दी जा सकती है। इस पर सुनवाई करते हुए सुप्रीम कोर्ट ने सभी 11 दोषियों की सजा पर मिली छूट को रद्द कर दिया।

Today News: ओडिशा में सड़क हादसे में तीन की मौत; वाइब्रेंट गुजरात समिट में भाग लेने अहमदाबाद पहुंचे पीएम मोदी

<https://www.amarujala.com/india-news/today-big-news-updates-assam-north-cachar-hills-autonomus-council-election-2024-01-08?pagelid=6>

ओडिशा में सड़क हादसे में तीन लोगों की मौत हो गई है। वहीं महाराष्ट्र के सीएम एकनाथ शिंदे को राम मंदिर के प्राण प्रतिष्ठा कार्यक्रम का निमंत्रण मिला है। साथ ही जानिए आज की अन्य बड़ी खबरें...

असम के दिमा हसाओ जिले में उत्तरी कछार हिल्स स्वायत्त परिषद के चुनाव के लिए मतदान जारी है। सुबह 8 बजे वोटिंग शुरू हुई थी। उत्तरी कछार हिल्स स्वायत्त परिषद के 28 निर्वाचन क्षेत्रों में से 22 पर आज वोट डाले जा रहे हैं।

NLFT उग्रवादी ने किया आत्मसमर्पण

त्रिपुरा के धलाई जिले में सोमवार को प्रतिबंधित संगठन एनएलएफटी के एक उग्रवादी ने बीएसएफ के सामने आत्मसमर्पण कर दिया। आत्मसमर्पण करने वाले उग्रवादी की पहचान 37 वर्षीय उदय माणिक जामातिया के रूप में हुई है। बीएसएफ ने बताया कि आत्मसमर्पण करने वाला उग्रवादी गोमती जिले के तुलसीराम गांव का निवासी है और उसने हिंसा का रास्ता छोड़कर सामान्य जीवन जीने के लिए आत्मसमर्पण का फैसला किया। वह बीते साल सितंबर में ही एनएलएफटी में शामिल हुआ था। एनएलएफटी के शीर्ष नेताओं सचिन देबबर्मा और उत्पल देबबर्मा को बीते साल दिसंबर में ही गिरफ्तार किया गया है।

सीएम शिंदे को मिला राम मंदिर प्राण प्रतिष्ठा का निमंत्रण

महाराष्ट्र सीएम एकनाथ शिंदे को राम मंदिर प्राण प्रतिष्ठा कार्यक्रम का निमंत्रण मिल गया है। मंदिर ट्रस्ट के पदाधिकारियों ने सीएम शिंदे से मिलकर उन्हें निमंत्रण सौंपा।

सड़क हादसे में तीन की मौत

ओडिशा के झारसुगडा में एक सड़क हादसे में तीन लोगों की मौत हो गई। दरअसल एक ट्रक ने मोटरसाइकिल को टक्कर मार दी। घटना नेशनल हाइवे 49 पर बेलपहाड़ इलाके की है। टक्कर के बाद ट्रक ड्राइवर ने मौके से भागने की कोशिश की, लेकिन कुछ मीटर आगे ही ट्रक का पहिया एक गड्ढे में फंस गया, जिसके बाद ट्रक ड्राइवर ट्रक को वहीं छोड़कर फरार हो गया। हादसे में बाइक सवार तीन लोगों की मौत हो गई। तीनों स्थानीय निवासी थे। शवों को पोस्टमार्टम के लिए भेज दिया गया है।

नौकरी चाहने वालों को धोखा देने के आरोप में दो गिरफ्तार

मुंबई के कई हिस्सों में प्लेसमेंट कार्यालय खोलने और नौकरी चाहने वालों को धोखा देने के आरोप में दो लोगों को गिरफ्तार किया गया है। अपराध शाखा के एक अधिकारी ने सोमवार को यह जानकारी दी। उन्होंने

कहा कि उन्होंने 100 से अधिक लोगों को धोखा दिया है और विभिन्न बैंक खातों और नकदी संग्रह के माध्यम से अब तक 1 करोड़ रुपये के लेनदेन का पता लगाया गया है।

एनएचआरसी का तेलंगाना सरकार, डीजीपी को नोटिस

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उन खबरों पर तेलंगाना सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है, जिसमें कहा गया कि रंगारेड्डी जिले में एक इंजीनियरिंग छात्रा ने कथित तौर पर अपने कॉलेज की पांचवीं मंजिल से कूदकर आत्महत्या कर ली। पीड़िता तीन महीने पहले ही कॉलेज में आई थी और कुकटपल्ली स्थित अपने आवास से रोजाना कॉलेज बस से आती-जाती थी।

अहमदाबाद पहुंचे पीएम मोदी

प्रधानमंत्री नरेंद्र मोदी दो दिवसीय गुजरात यात्रा पर सोमवार रात अहमदाबाद पहुंचे। राज्यपाल आचार्य देवव्रत, मुख्यमंत्री भूपेंद्र पटेल और भाजपा प्रदेशाध्यक्ष सीआर पाटिल ने एयरपोर्ट पर उनका स्वागत किया। दो दिनी दौरे के दौरान पीएम मोदी वाइब्रेंट गुजरात समिट और अन्य कार्यक्रमों में हिस्सा लेंगे। अहमदाबाद पहुंचने के बाद पीएम मोदी ने ट्वीट किया कि वह थोड़ी देर पहले अहमदाबाद पहुंचे। अगले दो दिनों में वह वाइब्रेंट गुजरात समिट और संबंधित कार्यक्रमों में हिस्सा लेंगे। पीएम ने कहा, बेहद खुशी की बात है कि समिट के दौरान विश्व के कई नेता इसमें शामिल होंगे। मेरे भाई मोहम्मद बिन जायद का आना बहुत खास है। वाइब्रेंट गुजरात समिट के साथ मेरा बहुत करीबी जुड़ाव है और मुझे यह देखकर खुशी हुई कि इस मंच ने गुजरात के विकास में कैसे योगदान दिया है और कई लोगों के लिए अवसर पैदा किए हैं।

कौन हैं बिलकिस की वकील, फैसला देने वाले जज बीवी नागरत्ना-उज्ज्वल भुइयां के बारे में जानें

<https://hindi.thequint.com/news/india/bilkis-bano-case-justice-bv-nagaratna-ujjwal-bhuyan-and-lawyer-shobha-gupta-profile>

Bilkis Bano Case: सुप्रीम कोर्ट ने 11 दोषियों को रिहा करने के गुजरात सरकार के सजा माफी के आदेश को को रद्द कर दिया.

Bilkis Bano Case: सुप्रीम कोर्ट ने 2002 में गोधरा कांड के बाद हुए दंगों के दौरान बिलकिस बानो के साथ गैंगरेप और उसके परिवार के सदस्यों की हत्या के मामले में 11 दोषियों को रिहा करने के गुजरात सरकार के सजा माफी के आदेश को 8 जनवरी को रद्द कर दिया. जस्टिस बी.वी. नागरत्ना और उज्ज्वल भुइयां की पीठ ने अपने फैसले में कहा, "हमारा मानना है कि गुजरात सरकार के पास छूट के लिए आवेदन पर विचार करने या उत्तरदाताओं (दोषियों) को छूट देने का कोई अधिकार नहीं था."

कौन हैं जस्टिस बीवी नागरत्ना?

जस्टिस बीवी नागरत्ना का जन्म 30 अक्टूबर, 1962 को कर्नाटक के पन्दवापुरा में हुआ था. नागरत्ना ने जीसस एंड मैरी कॉलेज से स्नातक किया और इसके बाद दिल्ली के लॉ कॉलेज से कानून की डिग्री ली. उन्होंने अपने करियर की शुरुआत बेंगलुरु में एक वकील के रूप में की थी.

क्रिट हिंदी में 2 जनवरी 2023 छपी एक रिपोर्ट्स के मुताबिक, साल 1975 में नागरत्ना ने बी एन गोपाला कृष्णा से शादी की थी. उनसे उन्हें दो बेटियां नयनतारा बीजी और प्रेरणा बीजी हैं.

फरवरी 2008 में जस्टिस नागरत्ना कर्नाटक हाईकोर्ट में एक अतिरिक्त न्यायाधीश के रूप में नियुक्त की गई थीं. फिर 2010 में उन्हें स्थायी न्यायाधीश बनाया गया. 2021 में जब सुप्रीम कोर्ट की कॉलेजियम ने केंद्र सरकार के पास कोर्ट में खाली पड़ी वैकेंसी के लिए 9 नामों की सिफारिश की तो उनमें जस्टिस बीवी नागरत्ना का नाम भी शामिल था. इस तरह बीवी नागरत्ना सुप्रीम कोर्ट की जस्टिस बनीं.

जस्टिस नागरत्ना के पिता ईएस वेंकटरमैया 1989 में करीब छह महीने के लिए भारत के मुख्य न्यायाधूर्ति (CJI) थे.

जस्टिस नागरत्ना ने अपने करियर में कई अहम फैसले दिए हैं, जिसमें 2016 में केंद्र सरकार द्वारा लागू किये गये नोटबंदी के आदेश को गलत ठहराना, 2012 में केंद्र को ब्रॉडकास्ट मीडिया को रेगुलेट करने के निर्देश और 2019 में मंदिर व्यावसायिक प्रतिष्ठान नहीं हैं, उसके कर्मचारी ग्रेच्युटी के हकदार नहीं हैं, का फैसला शामिल है.

कौन हैं जस्टिस उज्ज्वल भुइयां?

जस्टिस उज्ज्वल भुइयां का जन्म 2 अगस्त 1964 को गुवाहाटी में हुआ था.

उन्होंने अपनी स्कूली शिक्षा डॉन बॉस्को हाई स्कूल, गुवाहाटी से की और कॉटन कॉलेज, गुवाहाटी से पढ़ाई की.

भुइयां ने गुवाहाटी के सरकारी लॉ कॉलेज से कानून में स्नातक की डिग्री और गौहाटी विश्वविद्यालय से कानून में मास्टर की डिग्री प्राप्त की.

20 मार्च 1991 को, उन्हें असम, नागालैंड, मेघालय, मणिपुर, त्रिपुरा, मिजोरम और अरुणाचल प्रदेश की बार काउंसिल में नामांकित किया गया था.

6 सितंबर 2010 को, उन्हें गुवाहाटी हाईकोर्ट द्वारा सीनियर एडवोकेट के रूप में नामित किया गया था.

21 जुलाई 2011 को तात्कालीक राज्य सरकार ने उन्हें गुवाहाटी हाईकोर्ट में अतिरिक्त महाधिवक्ता (AAG) के रूप में नियुक्त किया था.

उन्हें 17 अक्टूबर 2011 को गुवाहाटी हाईकोर्ट के अतिरिक्त न्यायाधीश के रूप में पदोन्नत किया गया था और 20 मार्च 2013 को स्थायी न्यायाधीश बनाया गया था.

भुइयां को 3 अक्टूबर 2019 को बॉम्बे हाईकोर्ट और फिर 22 अक्टूबर 2021 को तेलंगाना हाईकोर्ट के न्यायाधीश के रूप में ट्रांसफर किया गया था.

28 जून 2022 को उन्हें तेलंगाना हाईकोर्ट के मुख्य न्यायाधीश के रूप में पदोन्नत किया गया था

14 जुलाई 2023 को उन्हें सुप्रीम कोर्ट में न्यायाधीश के रूप में नियुक्त किया गया था.

वकील शोभा गुप्ता कौन हैं?

शोभा गुप्ता को कानूनी पेशे में केवल सात साल ही हुए थे, जब राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उन्हें 2002 के गुजरात दंगों के दौरान गैंगरेप की शिकार पीड़िता बिलकिस बानो का वकील नियुक्त किया था.

लिंकडइन पर शोभा गुप्ता की प्रोफाइल के अनुसार, उन्हें वकालत का अब तक करीब 3 दशक का अनुभव है. उन्होंने 1990 में राजस्थान हाईकोर्ट में अपने लॉ करियर की शुरुआत की थी. इसक बाद से अब तक वो कई सरकारी पैनल और प्राइवेट फर्म की अधिवक्ता रह चुकी हैं. साल 2000 में वो एनएचआरसी से जुड़ी हैं. इसके बाद उन्होंने दिल्ली हाईकोर्ट और सुप्रीम कोर्ट में भी वकालत की है. वो कई बड़े मामलों में अधिवक्ता के तौर पर सुप्रीम कोर्ट और हाईकोर्ट में बहस कर चुकी हैं.

छात्रा की कथित आत्महत्या मामले में एनएचआरसी ने तेलंगाना सरकार को जारी किया नोटिस

<https://www.hindusthansamachar.in/Encyc/2024/1/8/NHRC-issues-notice-to-Telangana-government.php>

नई दिल्ली, 08 जनवरी (हि.स.)। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने रंगारेड्डी जिले में इंजीनियरिंग की एक छात्रा द्वारा अपने महाविद्यालय में की गई कथित आत्महत्या पर तेलंगाना सरकार को नोटिस जारी किया है। 05 जनवरी, 2024 को एक मीडिया रिपोर्ट पर एनएचआरसी ने स्वतः संज्ञान लिया है। कथित तौर पर पीड़िता ने तीन महीने पहले ही महाविद्यालय ज्वाइन किया था। वह कुकटपल्ली स्थित अपने आवास से रोजाना बस से महाविद्यालय आती-जाती थी। आयोग ने तेलंगाना सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने रिपोर्ट में महाविद्यालय प्रशासन द्वारा की गई पुलिस जांच और जांच के नतीजे, घटना के लिए जिम्मेदार पाए गए व्यक्तियों के खिलाफ की गई कार्रवाई की जानकारी मांगी है। इस तरह की दर्दनाक घटनाएं दोबारा न हो, यह सुनिश्चित करने के लिए उठाए गए कदम की जानकारी भी देने को कहा है। 06 जनवरी, 2024 को आई मीडिया रिपोर्ट के अनुसार प्रत्यक्षदर्शियों ने कहा कि उसके साथी छात्र उसे रुकने के लिए अनुरोध कर रहे थे तब भी पीड़िता ने यह दर्दनाक कदम उठाया। छात्रों और महाविद्यालय प्रबंधन द्वारा उसे इस्रापुर के एक निजी अस्पताल में ले जाया गया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया। हिन्दुस्थान समाचार/बिरेंचि सिंह/आकाश

Student suicide case: एनएचआरसी ने तेलंगा ना सरकार को जा री कि या नो टि स, इतने दि नों में मां गा जवा ब

<https://www.hindusthanpost.com/special/nhrc-issues-notice-to-telangana-government-in-alleged-suicide-case-of-student/>

5 जनवरी , 2024 को एक मीडिया रिपोर्ट पर एनएचआरसी ने स्वतः संज्ञा न लिया है। कथित तौर पर पीड़िता ने तीन महीने पहले ही महाविद्यालय ज्वाइन किया था।

Student suicide case: राष्ट्रीय मानव अधिकार आयोग (NHRC) ने रंगारेड्डी जिले में इंजीनियरिंग की एक छात्रा द्वारा अपने महाविद्यालय में की गई कथित आत्महत्या(Alleged suicide by an engineering student in her college) पर तेलंगाना सरकार को नोटिस जारी(Notice issued to Telangana government) किया है। 5 जनवरी, 2024 को एक मीडिया रिपोर्ट पर एनएचआरसी ने स्वतः संज्ञान लिया है। कथित तौर पर पीड़िता ने तीन महीने पहले ही महाविद्यालय ज्वाइन किया था। वह कुकटपल्ली स्थित अपने आवास से रोजाना बस से महाविद्यालय आती-जाती थी।

चार हफ्ते में मांगी रिपोर्ट

आयोग ने तेलंगाना सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने रिपोर्ट में महाविद्यालय प्रशासन द्वारा की गई पुलिस जांच और जांच के नतीजे, घटना के लिए जिम्मेदार पाए गए व्यक्तियों के खिलाफ की गई कार्रवाई की जानकारी मांगी है। इस तरह की दर्दनाक घटनाएं दोबारा न हो, यह सुनिश्चित करने के लिए उठाए गए कदम की जानकारी भी देने को कहा है

अस्पताल में मृत घोषित

06 जनवरी, 2024 को आई मीडिया रिपोर्ट के अनुसार प्रत्यक्षदर्शियों ने कहा कि उसके साथी छात्र उसे रुकने के लिए अनुरोध कर रहे थे, तब भी पीड़िता ने यह दर्दनाक कदम उठाया। छात्रों और महाविद्यालय प्रबंधन द्वारा उसे इस्रापुर के एक निजी अस्पताल में ले जाया गया, जहां डॉक्टरों ने उसे “मृत” घोषित कर दिया।

NHRC-National Human Rights Online News

Aljazeera

India court overrules early release of 11 men in Bilkis Bano gang rape case

<https://www.aljazeera.com/news/2024/1/8/india-court-quashes-remission-to-11-men-in-muslim-womans-gang-rape-case>

India's Supreme Court has quashed the remission given to 11 Hindu men who had been jailed for life for the gang rape of Bilkis Bano and murdering her relatives during anti-Muslim riots in the western state of Gujarat in 2002. The top court on Monday directed the 11 men to surrender to the prison authorities in Gujarat within two weeks. "Their plea for protection of their liberty is rejected," the court said. "To keep them out would not be in consonance of the rule of law."

"Bano, now in her 40s, was five months pregnant when she was gang-raped during the violence, which saw nearly 2,000 people, most of them Muslims, killed in some of the worst religious riots India has experienced. Seven of the 14 people murdered in one incident were Bano's relatives, including her three-year-old daughter, whose head was smashed on the ground by the perpetrators in Gujarat's Dahod district."

Prime Minister Narendra Modi was Gujarat's chief minister at the time, and his Hindu nationalist Bharatiya Janata Party (BJP) still rules the state. The 2002 riots have long hounded Modi, who was accused of ordering the state authorities to allow the bloodshed which went on for weeks. Modi has repeatedly denied having any role in the violence and the Supreme Court has said it found no evidence to prosecute him.

'Our wounds are still fresh'

The 11 men, convicted in early 2008, were ordered freed by the Gujarat government in August 2022 after the prison they were being held in recommended their release, considering the time they had served and their good behaviour. A viral video at that time showed the relatives and supporters of the men welcoming them with sweets and garlands.

But their release also drew widespread condemnation, especially since it coincided with India's Independence Day celebrations, when Modi spoke about women's safety and security. Bano's uncle and a witness in her case, Abdul Razzak Mansuri, told Al Jazeera the top court's ruling was a step towards justice for her. "We are glad that the court directed the accused to be sent back to jail in two weeks."

The Gujarat government released them [convicts] and it was very hurtful for us as it was against all the logic," he said. "We will never forget the memories [of 2002 riots]. Our wounds are still fresh." Kaleem Siddiqui, a minority rights activist in Gujarat's main city of

Ahmedabad, alleged the 11 men were released by the BJP government to score political mileage before the state elections.

“The Gujarat government was working with a mindset that they have to free the men somehow,” he told Al Jazeera. “In the future, the Gujrat government should not try to protect them. The accused should get the punishment that has been awarded to them.” The opposition Congress party welcomed Monday’s ruling, saying it exposed the BJP’s “callous disregard for women”.

“It is a slap on the face of those who facilitated the illegal release of these criminals and also those who garlanded the convicts and fed sweets to them,” spokesman Pawan Khera posted on X, previously known as Twitter. “India will not allow administration of justice to be incumbent on the religion or the caste of the victim or the perpetrator of a crime.” There was no immediate reaction to the verdict from the 11 men and the Gujarat government.

In its verdict, the top court held that Gujarat did not have the authority to reduce the sentence of the 11 men, adding that “arguments with emotional appeal become hollow when placed in juxtaposition with the facts of the case”.

“It is a significant judgment which upheld the rule of law as the central pillar on which Indian democracy rests,” Vrinda Grover, one of the lawyers who argued on behalf of Bano in the top court, told Al Jazeera. “The court has said that the rule of law will apply to all the people, regardless of who they are.”

Sheikh Hasina highlights strong ties between Bangladesh & India, outlines plans for international relations

<https://www.wionews.com/south-asia/sheikh-hasina-highlights-strong-ties-between-bangladesh-india-outlines-plans-for-international-relations-678003>

Bangladesh Prime Minister Sheikh Hasina on Monday (Jan 8) traced her goals for the nation's foreign policy while highlighting the close ties between Dhaka and New Delhi. She expressed gratitude towards India, emphasising the country's pivotal role in providing support to Bangladesh during crucial moments in the past.

During a press briefing at her residence after securing her fifth term in power following the general elections held on Sunday (Jan 7), Hasina hailed India as a "great friend" of Bangladesh and said that her country considers New Delhi as the "next-door neighbour". "India is a great friend of Bangladesh. They supported us in 1971 and 1975. We consider India our next-door neighbour. I really appreciate that we have a wonderful relationship with India," she told news agency ANI.

The Bangladeshi prime minister further stressed the historical significance of India's assistance during the Bangladesh Liberation War in the year 1971 and the challenges the country faced subsequently in 1975. The Prime Minister emphasised the historical significance of India's assistance in the 1971 Bangladesh Liberation War and the difficulties the country experienced in 1975 thereafter.

She praised the long-standing partnership between the two nations and emphasised India's significance as a vital ally. She hailed the long-standing partnership between the two nations and emphasised India's significance as a vital ally. "In the next 5 years, our main focus will be on economic progress and fulfilling all the work that we have started. We have already declared our manifesto, and we follow our election manifesto whenever we prepare our budget and try to fulfil our promises.

The development of the people and our country is our main aim," Hasina added. Hasina, in her message to India on the day of polling, also hailed New Delhi as a "trusted friend" saying, "We are very lucky...India is our trusted friend. During our Liberation War, they supported us...After 1975, when we lost our whole family...they gave us shelter. So our best wishes to the people of India."

Before the results of the elections came out, Bangladesh Home Minister Asaduzzaman Khan had also said that the "brotherly relation" will continue with New Delhi upon Hasina's return to power. "...We have received support from the inception of Bangladesh...I know what cooperation we received from India. So, we believe that this type of brotherly relation will continue."

UN expresses concern over 'mass arrests' during Bangladesh polls

Meanwhile, the United Nations rights chief on Monday condemned the violence that occurred during Bangladesh polls boycotted by the opposition, calling for the nation to strengthen democracy.

"I implore the government to take the necessary steps to ensure that the human rights of all Bangladeshis are fully taken into account, and to strengthen the underpinnings of a truly inclusive democracy," Volker Turk said in a statement. The United Nations High Commissioner for Human Rights pointed out that "thousands of opposition supporters have been detained arbitrarily or subjected to intimidation".

"Such tactics are not conducive to a truly genuine process," he warned. "Around 25,000 opposition supporters have been arrested, including key party leaders, since October 28," the statement said, adding that at least 10 of them had reportedly died or been killed in custody. This, it warned, raises "serious concerns about possible torture or harsh conditions of detention".

The Hindu

How to recognise rage farming and keep yourself safe from it

<https://www.thehindu.com/sci-tech/technology/how-to-detect-rage-farming-and-keep-yourself-safe-from-it/article67718125.ece>

Perhaps you were peacefully scrolling through Instagram or X (formerly Twitter) and laughing at some funny videos when it suddenly caught your eye: a comment or post claiming that women do not deserve human rights, that a religious minority should leave the country, or that your favourite actor looks like an insect.

Though content of this kind can range from mildly irritating to openly genocidal, they fall under a media category known as “rage bait,” with their posters knowingly engaging in an act that has come to be called “rage farming.” As social media platforms such as X promote programmes which let verified users turn their impressions into cash through ad revenue sharing,

Many have found that the best way to capture eyes is by posting offensive, violent, or controversial matter in order to start internet fights that draw in as many participants as possible. In this way, troll accounts with followers in the single or double digits can publish posts that are soon viewed tens of thousands of times, encouraging ad placements in their replies.

On Instagram, Meta promotes posts from its text-based social media app Threads. However, some users have complained that they are being shown provocative content from Threads posters they never chose to view or follow. Rage bait and rage farming can also be seen on Facebook, TikTok, Reddit, and YouTube. Some examples of this include staged videos of break-ups or harassment, sensational stories that never took place, morphed pictures being passed off as real news, bigoted memes, or even just cruel comments under your own posts.

When you interact with such content, you only add more fuel to the fire, even if your intentions are pure. A rage farming account may encourage you to waste your time and mental energy on it, provoking you to share its content with your own followers so that they can also join in to support you.

Other rage farming accounts may try to scam you, expose your address, send you suspicious links, or send their own followers to harass you until you are forced to leave the platform. Some even hope to seek real life fame by carrying out digital mischief, with you inadvertently promoting them.

Here are 10 ways to protect yourself and your social media from rage farmers/rage bait. Avoid opening or reading the comments under other people’s social media posts, and especially when the post is viral or deals with sensitive issues. Avoid interacting with social media users who do not put their own photo or name in their profiles.

Generic handles like “@Batman393001” are a strong sign of troll accounts looking to trigger outrage. Do not debate Holocaust deniers, Nazis, flat Earthers, climate change sceptics, homophobes, transphobes, religious bigots, casteists, rape apologists, known misogynists, racists, etc. who challenge facts or human rights standards to drive engagement.

Firmly ignore aggressive social media users who have fewer followers than you, as this is a tactic for many rage farming accounts to capture the attention of your (larger and more valuable) digital audience. Consider limiting who all can reply to your posts, especially if you want your account to remain a conflict-free space.

Choose social media feeds which show you only the accounts you are following, rather than the algorithmic feed with viral or promoted posts mixed in as well. In case your posts attract rage farmers, choose to hide their replies or delete them where possible. Reporting comments, downvoting content, and blocking users is strongly recommended, so that your algorithm will show you more appropriate material in the future.

In case you need to share a rage farmer’s post or comment, do not re-post their content directly, but instead upload your own screenshot and conceal their name in order to cut off their engagement.

Maintain and enforce a strict “no forwards” policy on group chats created for formal and professional purposes, such as the building’s housing association or workplace departments. In case you are targeted by threats and violent media, capture screenshots of the post and the original account bio, to file a police complaint.

TBS

Take steps to renew commitment to democracy, human rights: UN rights chief to Bangladesh govt

<https://www.tbsnews.net/bangladesh/take-steps-renew-commitment-democracy-human-rights-un-rights-chief-bangladesh-govt-771838>

UN Human Rights Chief Volker Türk on Monday (8 January) called on Bangladesh's newly elected government to take steps to renew the country's commitment to democracy and human rights.

He also voiced distress that the "environment for Sunday's poll was marred by violence and repression of opposition candidates and supporters", according to a press statement published on the website of the Office of the United Nations High Commissioner for Human Rights (OHCHR).

Türk said, "In the months leading up to the vote, thousands of opposition supporters have been detained arbitrarily or subjected to intimidation. Such tactics are not conducive to a truly genuine process." I implore the Government to take the necessary steps to ensure that the human rights of all Bangladeshis are fully taken into account, and to strengthen the underpinnings of a truly inclusive democracy in the country."

The OHCHR statement stated that, "Mass arrests, threats, enforced disappearances, blackmailing and surveillance were all methods reportedly used by law enforcement officials prior to the ballot, which was boycotted by the main opposition Bangladesh Nationalist Party.

"Acts of political violence, including arson attacks allegedly committed by opposition groups, have also been reported." Around 25,000 opposition supporters have been arrested, including key party leaders, since 28 October. At least 10 opposition supporters reportedly died – or were killed – in custody in the last two months, raising serious concerns about possible torture or harsh conditions of detention, the UN Human Rights chief said.

"Many human rights defenders have been forced to go into hiding, and some have fled the country, while dozens of suspected enforced disappearance cases have been reported, mostly in November," reads the OHCHR statement. Türk said, "These incidents must be independently investigated, and those responsible must be brought to justice in fair and transparent trials.

"Violations and irregularities during the campaign and on election day itself should also be thoroughly and effectively investigated." Türk said, "Democracy was hard won in Bangladesh and must not become cosmetic. Bangladesh has been a role model of development, and I fervently hope this will translate into the political and institutional spheres too. The future of all Bangladeshis is at stake.

Times of India

106 kidnapped children rescued last year by Nalasopara anti-human trafficking cell, most are girls

<https://m.timesofindia.com/india/106-kidnapped-children-rescued-last-year-by-nalasopara-anti-human-trafficking-cell-most-are-girls/articleshow/106643152.cms>

MUMBAI: The Nalasopara unit of the Anti Human Trafficking Cell (AHTC) of the Mira Bhayander Vasai Virar (MBVV) Commissionerate last year rescued 106 children who were reported missing. They have been reunited with their parents.

Police said that 104 cases of minors kidnapped were solved with the rescue of 106 children, including 71 girls. Cases of kidnapping under POCSO sections were registered in police stations. Police relied on technical investigations and informer networks to trace the children. A number of the missing children were from other districts and states.

In 2022, the Nalasopara AHTC solved 106 cases involving the kidnapping of minors and 112 children were rescued. Since the formation of the commissionerate in October 2020, a total of 298 kidnapped children have been rescued from Mira-Bhayander and Vasai-Virar. The Nalasopara region tops with the maximum number of cases of minors going missing and kidnapping cases being registered.

Rediff

'They are victims of systematic human trafficking'

<https://m.rediff.com/news/interview/they-are-victims-of-systematic-human-trafficking/20240108.htm>

One of the many investigators questioning the 66 people who were on the flight on their way to Nicaragua and who were sent back to India from France shares interesting insights with Prasanna D Zore/Rediff.com after questioning the people who were travelling, how they planned to pay anywhere between Rs 60 lakh (Rs 6 million) and Rs 80 lakh (Rs 8 million), and whether or not, and under what circumstances, will FIRs be filed against these travellers.

This official from the Gujarat police requested to speak without his identity being disclosed for this interview because of the sensitivity and involvement of foreign embassies in this investigation which with the help of the CBI -- the central nodal agency in such cases -- spans across Dubai, France and probably countries like Nicaragua, Mexico and the USA.

What are the various possibilities the Gujarat police is investigating in this case where people from Gujarat and Punjab were deported from France on December 26? We are looking for the possible network of agents -- a mixed bag that would include locals as well as global agents -- who were behind all these passengers travelling to the USA (via Nicaragua, a Central American country).

If somebody is going from here (India) to Dubai and from Dubai to Nicaragua and from Nicaragua to the USA, the process requires agents I guess at every node in this journey. What made these people take such a huge risk in their effort to reach the US illegally? Traditionally, people from Punjab and Gujarat have been going to the USA and Canada illegally. These people must have been fascinated by life there (in Western countries like the US and Canada), which must not be true, but yes, they're fascinated by life there.

Any insights you received while questioning these people from Gujarat as well as the agents you must have arrested or maybe questioned? In Gujarat, it's largely a tradition in some districts to go to the USA and Canada; same is in Punjab also. Illegally? Yes, both the ways -- if legally possible, then legally, but if not legally possible, they will find out alternate avenues. Did you get a chance to figure out the modus operandi of these agents as well people who were trying to move to the US? Was this -- the India-Dubai-Nicaragua-Mexico-US channel -- used for the first time?

Not for the first time obviously. Earlier also some flights and a few people went to the Mexico border. As of now we are focused on this particular case in which the plane has been returned from France for immediate investigation.

However, any lead or any agent in between who could eventually pop on our radar, we will go into all those aspects too. Have you arrested any travel agents from Gujarat yet? We haven't registered an FIR yet; we are doing primary inquiry only as of now. Yes, we have travelled a lot, in the sense that our investigation has progressed quite well; probably we'll go for filing an FIR also in time to come.

Will FIRs be also filed against these people who were travelling illegally?

As of now we are treating them as victims of a systematic (human trafficking) racket as of now. Let us see how they are cooperating with the police and what evidence they bring to the table. Their statements and their cooperation will yield us (help us arrest) some agents and expose the whole network. We have both the alternatives (to treat these people as victims or file an FIR against them).

We'll see how we can take any lawful action against these people after discussion with our PPs (public prosecutors). How did they get these visas? Did they get a visa to Nicaragua from India or from Dubai? Visas are issued against the passport. It is immaterial from where you are travelling. If you own a USA passport and you travel from Singapore or Bangkok or Mumbai the visa is issued against that passport that you are a USA citizen. Same about that thing (the visas issued to these Indian travellers).

Till Dubai all of them had a visa with them; from Dubai to Nicaragua for Indian passengers, for Indian passport-holders, visa is issued in Nicaragua on arrival. They were supposed to get a visa at Nicaragua after landing. Is that the reason why these agents choose Nicaragua for such illegal operations? That goes without saying. They will be looking for the places from where they can easily make (their journey) closer to the USA border. What made the French police suspicious about this chartered flight? Are you in contact with the French police?

The input we got is that they had some hint, input (from their local sources) that people from India were being trafficked -- human trafficked -- through this flight. But when they (the French police) stopped the plane, and all the passengers were interrogated, all were very candid in saying they all were going on a tourist visa. Nobody was being forced, or, nobody was being taken hostage or they were travelling against their will.

After their interrogation and basic inquiry, they sent the plane back (to India).

And these people are being questioned now and being treated as victims as of now?

Yes, questioning is going on and for technical purposes we are treating them as victims. But that is not necessary; (how we treat them) depends on the process of investigation, who turns approver, who gives what witness, evidences to us and who doesn't cooperate with us.

Under which sections would the investigations be carried on or would the FIRs be filed if at all? We haven't yet drafted the FIR. It will take some time from now. But yes, we will find out the sections (under which to register FIRs against these people); actually the

money flow is huge. Huge money transactions are there (These passengers reportedly were to pay Rs 60 to Rs 80 lakh to agents for their illegal travel to the US).

We'll work it out how things (investigations) can move from here. We have good leads also.

Hopefully in the coming few days we'll be able to have clear picture. That picture is clear in our head. But yes, being sensitive, we are not in position to explain it to you. Are you also in touch with the Dubai and French police? Basically, in India, the CBI is the nodal agency in such cases (through which the local police coordinate with international police). We are in touch with CBI and we have sought needful information through CBI from my office. What interesting leads have you got during the investigation?

We have interesting leads on the agents. The roles of agents in this entire operation, who were doing what, etc. We are still interrogating them and getting finer details so that the story becomes pretty clear. What are these people, who you are questioning, telling you? They are telling their stories, their life stories. Why did they want to go to the USA, how their experience (of travelling from India-to-Dubai-to-France) was.

How were they to make the arrangement for Rs 60 lakh to Rs 80 lakh for their travel to the US? Nobody has made any payment. There is no advanced payment. They were supposed to pay after landing in the USA and that too it was not supposed to be a single installment. The arrangement was that they would make this payment (Rs 60 lakh to Rs 80 lakh) over a period of three years. It's like an EMI?

That is like an EMI. As far as Gujarat is concerned, if somebody X from village Y plans to go to the USA then the village people, the elderly, their relatives take the responsibility (to provide financial assistance). (In this case the village elderly could have assured the agents that) He (someone they knew from among the 66 people who were deported) is from a good family and we'll pay your money back after their landing there and we take the responsibility. That is how it works.

These people (who move to the US via such channels), after going to the USA and finding a job there, get good money from their job, and with some amount of help from there and some amount from here (from the village elderly, relatives, etc), sell their ancestral properties, farmlands, jewellery and make arrangements for fulfilling their financial obligations.

But unless and until you land in the USA, you are not supposed to make the payment. That is why these passengers are also not that cooperative to us. Are these travel agents reputed or are they fly-by-night travel agents? They have very a good name as far as the passengers going to the USA are concerned (the passengers who were on board that flight headed to Nicaragua shared a good relationship with these agents).

There are domain experts also, but it is not that everybody is involved in sending people to the USA illegally. There are people who are going out legally also. How many people from Gujarat were there on this flight?

We have about 66 people from Gujarat and we have questioned all these 66 people. These people from Gujarat belong to Anand, Gandhinagar, Mehsana, Patan and Banaskantha district, which borders Rajasthan.

ut yes, for the time being it is also kind of sensitive. Actually there are many agencies involved like the ministry of external affairs, foreign embassies like the French embassy and Dubai (United Arab Emirates) embassy. Sharing of information is very critical in this aspect. People will think at least ten times before sharing any information. It should not bring an embarrassment to the government.

Republic World

Home Ministry urges high courts to hold judicial colloquium on human trafficking

<https://www.republicworld.com/india/home-ministry-urges-high-courts-to-hold-judicial-colloquium-on-human-trafficking-articleshow/>

New Delhi, Aug 9 (PTI) The Union Home Ministry has urged all high courts to hold colloquium on human trafficking to sensitise judicial officers about the crime as victims often endure extreme hardships including prostitution, forced marriages and organ trade. In a communication to registrar generals of all high courts, the home ministry also said human trafficking has national as well as international ramifications. The ministry said it will provide a financial support of up to Rs 2 lakh on each judicial colloquium to be held anywhere in the country.

The home ministry said the result of globalisation has increased the movement of people in search of better opportunities which often makes them victims of trafficking and leads to their exploitation by unscrupulous elements. "Such exploitation can be in several forms such as labour, prostitution, forced marriages, domestic servitude, begging, organ trade, drug couriers, arms smuggling etc," it said.

The home ministry said victims of trafficking often endure extreme hardship -- physical violence, sexual abuse, harassment, threat and coercion are some common experiences of trafficked persons. Some victims lose their lives at the hands of ruthless traffickers who exploit their vulnerabilities, it said, adding the complex nature of the crime calls for a multi-dimensional strategy to tackle it at domestic, regional and international level, it said.

The home ministry said strengthening cooperation and establishing interstate channels of communication and with neighbouring countries can be an effective tool in countering trafficking. It said the impediments which the government has come across in the past include lack of awareness, lack of training of concerned officers, failure to register cases under relevant laws and ineffective investigation etc.

The government feels the problem of trafficking can be addressed to a large extent with regular exchange of information through designated focal points, sensitisation of police officers, judicial officers, border guarding officials and partnership with civil society organisations, the ministry said. It listed other suggestions such as organising capacity building programmes of concerned officials, monitoring activities of private placement agencies and travel agents etc., and disseminating information to vulnerable sections of society.

The home ministry said to meet the objective of sensitising the judicial officers of states and UTs on wide-ranging issues relating to trafficking in persons, it has been engaging with the judicial academies of states and UTs for holding judicial colloquiums on anti-

human trafficking on periodic basis. "You are requested to arrange to hold judicial colloquium on anti-human trafficking in your state/UT..," it said. PTI ACB TIR TIR

News Trail

CCB busts another prostitution racket, rescues 44 women

<https://newstrailindia.com/inner.php?id=19290>

Bengaluru: The Central Crime Branch (CCB) of police busted a prostitution racket, which was allegedly operating in the city under the pretext of a spa lounge, during a raid at a multi-storied building in Mahadevapura here. The CCB sleuths conducted raids at several places in Bengaluru on Saturday based on credible information from the state intelligence.

Earlier, a case had been registered at the Mahadevapura Police Station in connection with a human trafficking racket. Intensifying a probe into the matter, the CCB officials identified several places and raided them. The racket was busted when the police searched a multi-storeyed building in Mahadevapura.

A total of 44 women, belonging to Karnataka and other places including foreign nations, were rescued, the police said. Following the operation, the Mahadevapura police took 34 people into custody and arrested the main accused, identified as Anil. A senior official said that the officers of CCB's Women's Protection Wing conducted the raid for about four hours late on Saturday night in the said building after receiving a tip-off about the illegal racket.

According to sources, Anil was running the fake spa business on the first and sixth floors of the building. During investigations, the accused revealed that young women from the state and outside the country were forced to get involved in the flesh trade. The police added that the main accused shifted to Bengaluru from another state and was running the spa.

A month ago, an under-trial prisoner, who was also running a prostitution racket in Bengaluru from Parappana Agrahara jail, was arrested by the police along with three others. The police arrested Manjunath alias Sanju, who was lodged at the Parappana Agrahara jail here.

Sanju, his accomplices Arun, Raghavendra and Darshan were also arrested for their role in running the prostitution racket, sources said. Sanju used to connect with clients through an app while still in jail.

Times of India

Rural Development Ministry to hold workshop on addressing gender-based violence

<https://m.timesofindia.com/india/rural-development-ministry-to-hold-workshop-on-addressing-gender-based-violence/articleshow/106645280.cms>

NEW DELHI: Rural Development and Panchayati Raj Minister Giriraj Singh will on Tuesday inaugurate a one-day national workshop here virtually on the role of Panchayati Raj Institutions in addressing gender-based violence. The workshop is being organized by the Ministry of Panchayati Raj in collaboration with UNFPA (United Nations Population Fund) India.

The objective of the workshop is to discuss the role of elected representatives of Panchayati Raj Institutions in mitigating and addressing the issues related to gender-based violence and spread awareness among the state Panchayati Raj Department, NIRD&PR, SIRD&PRs, Panchayati Raj Training Institutions and Panchayats, the Ministry said in a statement.

The workshop covers sensitive issues like child marriage, human trafficking, sexual abuse, domestic violence and aims to deepen understanding and enhance collective efforts in addressing gender-based violence. By covering key areas related to gender-based violence, the participants will gain insights into prevention strategies, support mechanisms, and the importance of fostering a culture of respect and equality.

Focus areas include role of the UNFPA in capacity building of PRIs in addressing the issues related to gender-based violence, strengthening institutional efforts to address the issue at grassroots level, role of community-based organisations/Self-Help Groups (SHGs) and promoting community-based initiatives to prevent such violence.

Udayavani

NLFT militant surrenders before BSF in Tripura's Dhalai

<https://english.udayavani.com/article/nlft-militant-surrenders-before-bsf-in-tripuras-dhalai/1585813>

An NLFT militant surrendered before the BSF in Tripura's Dhalai district, officials said on Monday. The 37-year-old man, identified as Uday Manik Jamatia, surrendered before the BSF in the district's Chawmanu area on Sunday, they said.

"He is a resident of Tulsiram village in Gomati district. He decided to leave the path of violence, and surrendered to live a normal life," a BSF official said. He joined the banned NLFT (BM) outfit in September last year, the official said.

Due to efforts of the central agencies and state authorities, several National Liberation Front of Tripura (NLFT) cadres have left the path of violence, he added. The surrendered militant will be handed over to the police for interrogation and other legal process, the official said.

The outfit's top leaders, Sachin Debbarma and Utpal Debbarma, were arrested from West Tripura's Simna area on December 14, in a major jolt to the group.

The Hindu

Rule of law does not mean protection to a fortunate few: Justice Nagarathna

<https://www.thehindu.com/news/national/rule-of-law-does-not-mean-protection-to-a-fortunate-few-justice-nagarathna/article67720711.ece>

The Supreme Court in the Bilkis Bano judgment on January 8 held that personal liberty gained through the breach of law cannot be protected. A Bench headed by Justice B.V. Nagarathna said that the rule of law was quintessential for personal liberty or any other fundamental right to exist and flourish.

In a message to the judiciary, Justice Nagarathna, who is in line to be the first woman Chief Justice of India according to the seniority norm, emphasised that “those concerned with the rule of law must remain unmindful and unruffled by the ripples caused by it”.

“Rule of law does not mean protection to a fortunate few. The very existence of the rule of law and the fear of being brought to book operates as a deterrent to those who have no scruples in killing others if it suits their ends,” the judge observed.

The Bench was dealing with a plea by the convicts to invoke its extraordinary powers under Article 142 of the Constitution to let them remain free despite the cancellation of the order for their remission in August 2022.

“Article 142 of the Constitution cannot be invoked by us in favour of respondents to allow them to remain out of jail as that would be an instance of this court’s imprimatur to ignore rule of law and instead aid persons who are beneficiaries of orders, which in our view, are null and void and therefore non est in the eye of law,” Justice Nagarathna reasoned.

The judge said the “courts have to dispense justice and not justice being dispensed with”. “In fact, the strength and authority of courts in India are because they are involved in dispensing justice. It should be their life aim,” Justice Nagarathna observed.

The judge said there is no room for compassion or sympathy when the rule of law has to be enforced. The courts should be dispassionate, objective and analytical.

Everyone within the framework of the rule of law must accept the system, render due obedience to orders made and in the event of failure of compliance, the rod of justice must descend down to punish, Justice Nagarathna stressed.

The Hindu

Curb the disillusionment with the traditional rule of law

<https://www.thehindu.com/opinion/lead/curb-the-disillusionment-with-the-traditional-rule-of-law/article67720214.ece>

The essential condition for the continued trust in the rule of law is the faith in the inherent “goodness” or desirability of the “norm” that sets the boundaries between right and wrong. We are all taught about the virtues of a “norm”-abiding life. The ‘guru’ must be respected because he teaches us the “norms”.

In the modern secular context we are told to respect the fundamental norm, the Constitution of India. Even the father of the nation, M.K. Gandhi, considered the normative *raison d’être* sacrosanct. For him, a duly enacted law needed to be respected. But he also said that it was the moral duty of a citizen to oppose an unjust law by all democratic means.

The Dandi March, a mass civil disobedience movement undertaken by Gandhi against the salt tax, set an example for the respect for “norms” when he agreed to be willingly subjected to criminal proceedings for breaking the law. But, today, the rule of law faces a new credibility crisis and the normative *raison d’être* subjected to disillusionments of, at least, two kinds. The first is those arising out of the out-datedness or infirmities in the law/laws, and the second, those arising out of an altered perception of law itself that treats law as a “power resource”, which can be moulded as per the social requirements. Decriminalisation of penal laws

As a part of smart governance, the present government has addressed the problem of infirmities and out-datedness in laws by suitable amendments in the laws and their updation to a large extent. After a detailed identification of the problematic laws, in the first phase, the Jan Vishwas (Amendment of Provision) Act, 2023 was passed to bring about changes in 42 central Acts of varied genre, ranging from the Indian Post Office Act, 1898, the Railways Act, 1989, and the Cinematograph Act, 1952.

The Jan Vishwas Act, piloted by the Ministry of Commerce and Industries primarily to achieve the objective of facilitating business activities in the “Statement of objects and Reasons”, spelled the objectives: the outdated rules and regulations are anathema to democratic governance; reducing the compliance burden gives impetus to business and improves the cost of living; fear of imprisonment for minor offences is a major factor hampering the growth of the business ecosystem; trust-based governance necessitates a rationalisation of monetary penalties and the gravity of the offence.

In the second phase, the colonial period Indian Penal Code, 1860, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 were replaced by the Bharatiya Nyaya (Second) Sanhita, the Bharatiya Nagarik Suraksha (Second) Sanhita and the Bharatiya Sakshya (Second) Bill, 2023, respectively. These new Indian penal laws have

been envisaged to shed the colonial law legacy and, at the same time, rid the penal laws of infirmities and update them to modern thinking in the field. It is hoped that the rule of law will be able to rebuild the credibility crisis with these laws coming into force.

Crisis of credibility

We all accept and agree about the integrity of the rule of law for a democratic development. Scholars have already identified and underscored the Rule of Law Index as an essential component of the national vision for development in the Viksit Bharat journey.

However, the real credibility crisis of the rule of law is located not so much at the normative level but at the level of the rule of law reality that is constituted by the perception and experiences of the consumers of the law — the victim and the victimiser, the enforcers of the law — the policeman, the courts....Above all, the perceptions and the experiences of those who exercise overall command on the rule of law. The 'command group', that in the contemporary context is constituted by the majoritarian will, decide the ways in which the rule of law is to be understood and used as a power resource.

Policing, through encounters, and now policing through 'bulldozers', has gained currency to replace 'investigation', which involved visiting a scene of crime, interrogation of witnesses, arrest, search and seizure. Often, the encounter and bulldozer methods evoke populist support and appreciation from the administration. But because these shortcuts are neither adequately debated nor subjected to pre-determined democratic checks and balances, there exist huge possibilities of their gross abuse at the ground level. We need to learn from two examples of abuse which led to suffering.

In the first, the shooting of a young car mechanic of Algerian descent led to large-scale violence in several cities in France resulting in police action against thousands of youth mostly of Arab and black origin. The French police asserted that they were "at war with savage hoards of vermins", while the protesters sought "justice" based on respect for principles of legality, necessity, proportionality non-discrimination, precaution and accountability.

The second example was the custodial torture and civilian deaths in the course of security force action and inquiry after the ambush of Army vehicles in Poonch district. A report in a leading daily said: "But the allegations of custodial violence speak of a brutal, unacceptable high-handedness by the security forces. This is not 'Naya Kashmir' that the Centre talks about, these are the worst ghosts of the past. The charges, the circumstances, must be thoroughly investigated and the guilty brought to book."

Looking ahead

The traditional rule of law notion, that is premised on uniformity, predictability and certainty, is crucially hinged upon normative fidelity that requires going through a cycle of processes before arrival at a 'guilty' verdict leading to punishment. As against this, the modern day 'short-cut' or 'abridged' rule of law model looks for quick and reactive

ways for doing repressive justice that focuses more on identifying the targeted accused either on the basis of majoritarian dictate or cryptic information reaching the police or the civic administration.

Since the abridged rule of law does not require going through a fixed cycle of process, the first action itself, i.e., the encounter killing or destruction of property by 'bulldozer' may constitute the final sanction or punishment. Though the abridged rule of law delivers quick and reactive justice, it is crude and makes 'justice' a matter of chance, because it would be difficult to decide with certainty who shall be the next target — as an encounter killing or as the target of bulldozer action.

Fortunately for us, the government of the day continues to repose faith in the traditional rule of law. It is hoped that before it is too late, we should be alert to the dangers inherent in the growing fad for a 'shortcut' or an 'abridged' rule of law model.

NDTV

Dalit Man Kept Hostage, Beaten To Death Over "Love Affair" In UP: Cops

<https://www.ndtv.com/india-news/dalit-man-kept-hostage-beaten-to-death-over-love-affair-in-up-cops-4823405>

Muzaffarnagar, Uttar Pradesh:

A 21-year-old Dalit man was allegedly beaten to death by some people after keeping him hostage in a house over his "love affair" in Khatauli police station area of this district.

The incident took place in Jasola village on Sunday night, police said on Monday, adding the victim was identified as Ankit. Khatauli Circle Officer Ravi Shanker told news agency PTI that after getting the information, police rushed to the spot and shifted injured Ankit to a hospital, where doctors declared him dead.

The body has been sent for a postmortem examination, police said, and added that a case has been registered against unidentified accused under Section 302 (murder) of the IPC and relevant sections of the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act.

According to a complaint lodged with police by the Ankit's family, he was kept hostage since Sunday evening in the house over love affair with a woman, the official said.

The Hindu

Kin of Kovvur Dalit youth who died by suicide over 'humiliation by police' given house site patta, job

<https://www.thehindu.com/news/national/andhra-pradesh/kin-of-kovvur-dalit-youth-who-died-by-suicide-over-humiliation-by-police-given-house-site-patta-job/article67719496.ece>

East Godavari Collector K. Madhavalatha on Monday handed over a house site patta and an appointment order for an outsourced job to the family members of 21-year-old Dalit youth, Bontha Mahesh, at the Collector office in Rajamahendravaram City.

In November 2023, Mr. Mahesh ended his life after he was arrested and allegedly humiliated by the police. The police had arrested him in connection with a case of dispute over the removal of a YSRCP flex banner at Dommeru village under Kovvuru police limits.

Mr. Mahesh died while undergoing medical treatment in a private hospital in Vijayawada on November 15, 2023. Ms. Madhavalatha has said that three cents of land had been allocated to his family and an outsourced job to his brother Mr. Suresh, as part of the ex-gratia offered by the State government.

The Hindu

CITU protests demanding immediate action against perpetrators for attacking Dalit couple in Melur

<https://www.thehindu.com/news/cities/Madurai/citu-protests-demanding-immediate-action-against-perpetrators-for-attacking-dalit-couple-in-melur/article67720399.ece>

Members of the Centre of Indian Trade Unions (CITU) on Monday staged a protest near the Collector office in Madurai demanding action against the perpetrators of the attack on two medical workers at Melur a few days ago.

When Makkalai Thedi Maruthuvam staff, S. Dhanalakshmi and her husband N. Senthil, were distributing tablets to the people at Udappanpatti village, they were attacked by a few persons of the same village with wooden logs and discriminated against based on their caste, said the protesters.

Citing the incident, the protesters demanded immediate action against the attackers and compensation for the victims who were subjected to caste discrimination.

Telangana Today

Dalits stage protest demanding grounding of Dalit Bandhu units in Nalgonda

<https://telanganatoday.com/dalits-stage-protest-demanding-grounding-of-dalit-bandhu-units-in-nalgonda>

Nalgonda: Under the aegis of the Dalit Bandhu Sadhana Samithi, members of the dalit community on Monday staged a dharna in front of the district collectorate at Nalgonda demanding grounding of proceedings extended to the beneficiaries as a part of the second phase of the scheme.

Extending support to the agitating dalits, Nalgonda former MLA Kancherla Bhupal Reddy reminded that proceedings of Dalit Bandhu have been distributed to 1,056 dalits in Nalgonda assembly constituency as the second phase of Dalit Bandhu. The earlier BRS government sanctioned Rs 3 lakh to each beneficiary in December 2022. But, the election code became a hurdle to the grounding of the units, he added.

Alleging that the Congress government was conspiring to cancel several welfare schemes including Dalit Bandhu, he urged the State government to ground the units sanctioned to the Dalits under second phase of the scheme.

The Samithi convenor Palagudu Nagarjuna said that they would intensify the agitation if the State government failed to ground the units sanctioned to Dalits under the second phase of Dalit Bandhu.

Times of India

Man booked for assaulting wife, kicking her out of house

<https://timesofindia.indiatimes.com/city/ludhiana/man-booked-for-assaulting-wife-kicking-her-out-of-house/articleshow/106622689.cms>

Ludhiana: Dakha police has booked a man and his parents for allegedly beating his wife and kicking her out of the house for dowry. The accused were identified as Dharminder Singh, his father Amarjit Singh and mother Charanjit Kaur of Gujjarwal.

Jaspreet Kaur of Basia Bet told cops that she married accused Dharminder Singh four years ago and they have two children, a boy and a girl. She said although her family gave them dowry at the time of the wedding, the accused started harassing her a few months into the marriage.

She said they quarrelled with her over petty issues and had started assaulting her for "bringing less dowry". She alleged that her mother-in-law had told her that they had disowned her and asked her to leave the house with her children. She even threatened to kill them, Jaspreet alleged. She added that her husband didn't even provide medical care for the children or give her any money.

After investigating the matter, police registered a case against the accused under sections 406 498-A and 34 of the IPC against the accused. tnnIndian Idol 14: Sanjay Dutt remembers his mother, Nargis Dutt, says "She used to tell me to spend time with her, to sit with her, because she didn't know when she would leave"Indian Idol Season 14, a singing competition show, will feature a special episode celebrating the legendary actor Sanjay Dutt.

Sanjay Dutt will make a grand entry on the show and enjoy performances by the contestants. Ananya Pal, a contestant from Kolkata, will impress everyone with her rendition of popular songs. Sanjay Dutt, who played a shayar in the movie Saajan, will compliment Ananya in a Shayari style. The show airs every Saturday-Sunday at 8:00 PM.

Aishwarya Sharma reveals legendary actress Rekha had surprised her at Neil and her wedding reception; says "She had gifted me a Kanjeevaram saree" Aishwarya Sharma, who appeared on Bigg Boss 17, discussed her marriage to Neil Bhatt and the surprise appearance of Rekha at their wedding. They met while working on Ghum Hai Kisikey Pyaar Meiin and got married during that time.

Rekha promoted their show and spoke with everyone on the set. She attended their wedding and gifted Aishwarya a Kanjeevaram saree. Aishwarya also dressed up as Rekha for a photo shoot. Rekha showered blessings and gave them Rs 10,000 shagun for their baby during Bharti Singh's pregnancy.

Man stabs wife, kills her mother after rowA grocery store owner was arrested in Patancheru for stabbing his wife and murdering his mother-in-law due to marital discord. The owner, E Saibaba, and his wife, Satyavathi, have been married for four years and have two children.

Satyavathi had been living at her parents' house due to her husband's drinking and alleged harassment. Saibaba went to Isnapur to ask her to return home but was sent back. On his second attempt, an argument ensued resulting in the stabbing of his wife and mother-in-law. Saibaba was arrested after the incident.

Times of India

Murder accused jumps off train, dies

<https://timesofindia.indiatimes.com/city/patna/murder-accused-jumps-off-train-dies/articleshow/106622555.cms>

Patna: A 19-year-old murder accused, who had escaped from Benipur jail in Darbhanga last year and was arrested in Delhi, jumped off a moving train and died in a bid to escape police custody Saturday night. The incident took place near Sarai Bhupat railway station on Delhi-Howrah line when Sonu Das was being brought back by Swatantrata Senani Express.

Das was accused of a dowry murder case registered with Bahera police in Darbhanga. SHO Brajesh Kumar said Das had asked police to free his hand on the pretext of going to toilet. The train, running at a speed of approximately 100km/hr, approached the Sarai Bhupat railway station and he jumped off it, hit a pillar and died. "SI Ranjit Singh and constable Satish Kumar, who were with him, pulled the chain. Etawah GRP recovered the body and started further legal action," he said.

The SHO said Das was sent to Benipur jail on June 4, 2023. He escaped on July 10 and fled to Delhi. "An FIR was lodged at Bahera police station. Just a few days ago, we came to know about Das's whereabouts and contacted Delhi police. We arrested him on Thursday," the SHO added.

The police team then reached Das's home with the body but the family members refused to accept it, demanding compensation from the railways. After a lot of efforts by the police and administration, the protesting family members agreed to cremate the body. Undertrial jumps off moving train, dies An undertrial, Sonu Kumar Das, died when he jumped off the Swatantrata Senani Express while being taken from Delhi to Bihar.

The incident occurred near Sarai Bhupat railway station in UP's Etawah district early on Friday around 2.30am. The undertrial allegedly attempted to escape police custody. 05k undertrial jumps from running train, dies in Etawah An undertrial, Sonu Kumar Das, died after he jumped from the Swatantrata Senani Express in a bid to escape police custody.

He was accused of murdering his wife and was being taken from Delhi to Bihar. Das, a resident of Darbhanga Bihar, had recently escaped from a jail in Benipur. His head crashed into an OHE pole during the escape attempt. The incident is being investigated by local police and the Government Railway Police (GRP).

दहेज की मांग पूरी नहीं होने पर महिला की हत्या:पिता बोला- मरने से कुछ घंटे पहले हुई थी बात, बेटी ने कहा था मुझे यहां से ले जाओ नहीं तो मुझे मार देंगे

<https://www.bhaskar.com/local/chhattisgarh/manendragarh-chirmiri-bharatpur/news/father-filed-fir-for-murder-of-daughter-due-to-dowry-132412453.html>

डीग जिले के नगर थाना इलाके में एक व्यक्ति ने अपनी बेटी की दहेज की मांग को लेकर हत्या का मामला दर्ज करवाया है। व्यक्ति का आरोप है की, जब उसे बेटी की मौत की खबर लगी तो, वह उसकी ससुराल पहुंचा। उसकी बेटी की लाश मिली। जिसके शरीर पर चोट के निशान थे। व्यक्ति का आरोप है दहेज की मांग पूरी नहीं होने के कारण उसके ससुराल वालों ने उसकी पीट-पीट कर हत्या कर दी है।

इमरान निवासी फिरोजपुर झिरका जिला नूंह हरियाणा, ने मामला दर्ज करवाते हुए बताया की, 6 अक्टूबर 2022 को उसने अपनी दो बेटियों साहिबा और गुलफाना की शादी शाहरुख और शहरून के साथ की थी। शादी में उसने अपनी दोनों बेटियों को दहेज दिया, लेकिन शादी के कुछ दिनों से बाद से ही उनके ससुराल वाले दोनों बेटियों को और दहेज लाने के लिए परेशान करने लगे। जब दोनों बेटियों के ससुराल वालों की मांग पूरी नहीं हुई तो, वह दोनों के साथ मारपीट करने लगे।

इमरान ने बताया की, उसने कल अपनी बेटियों के ससुर इलियास को फोन किया, और अपनी बेटी गुलफाना से बात करने को कहा, जब गुलफाना ने अपने पिता इमरान को बताया की, आज भी उसके ससुराल वालों ने उनके साथ मारपीट की है। वह दहेज की मांग कर रहे हैं। वह दोनों बहनों को वहां से ले जाएं, नहीं तो ससुराल वाले उन्हें जान से मार देंगे।

तब इमरान ने अपनी बेटी से कहा की, वह कल उन्हें ले जाएगा। कल शाम बेटियों की ससुराल से एक फोन इमरान के पास के फोन गया। उसने बताया की, गुलफाना की मौत हो गई है। इमरान तुरंत बेटियों की ससुराल पहुंचा तो, घर में गुलफाना का शव पड़ा हुआ था। शव पर पिटाई के निशान थे। इमरान ने तुरंत इसकी सूचना पुलिस को दी, और आज दहेज हत्या का मामला दर्ज करवाया।

दबंगों के हमले घायल दलित की मौत:परिजनों ने थाने के सामने लगाया जाम; नल से पानी भरने पर लाठी और फरसों से की थी मारपीट

<https://www.bhaskar.com/local/mp/vidisha/sironj/news/dalit-injured-in-attack-by-bullies-dies-132412564.html>

विदिशा जिले के सिरांज क्षेत्र में दबंगों के हमले में घायल दलित युवक की रविवार को मौत हो गई। इससे गुस्साए परिजनों ने सोमवार को थाने के सामने प्रदर्शन किया। लोगों का आरोप है कि इस मामले में पुलिस ने एकतरफा कार्रवाई की है।

पुलिस ने आरोपियों पर हत्या की धारा बढ़ाने का आश्वासन दिया। सख्त कार्रवाई के आश्वासन के बाद परिजन मान गए। हमले घायल युवक की पत्नी अभी भोपाल में भर्ती है। भोपाल रोड पर स्थित बरखेड़ी गांव में 2 जनवरी को नल से पानी भरने की बात पर दो पक्षों में मारपीट हो गई थी। इसमें दबंगों ने करन अहिरवार की लाठी डंडों और फरसों से मारपीट कर दी।

दबंगों के नल से पानी भरने पर पीटा परिजनों ने बताया कि गांव में दलितों का नल अलग है। इस बार कम बारिश के कारण उसमें पानी नहीं आ रहा। इस पर करन गांव के दूसरे नल पर पानी भरने चला गया। गांव के यादव समाज के लोगों ने इस पर आपत्ति ली। उन्होंने करन की मारपीट कर दी। एफआईआर के अनुसार गांव के सोनू यादव ने पानी भरने को लेकर करन से गालीगलौज कर दी। उसे थप्पड़ मार दिए। कुछ देर बाद सोनू के साथ कई लोग लाठी-फरसे लेकर उसके यहां पहुंचे। उन्होंने करन पर हमला कर दिया।

हमले में करन अहिरवार के सिर में गहरा घाव हो गया। करन की पत्नी गुमान बाई के हाथ में भी गंभीर चोटें आई थी। दोनों को भोपाल रेफर किया था। रविवार रात करन की इलाज के दौरान भोपाल में मौत हो गई। गुमान का इलाज भोपाल में चल रहा है। झगड़े में यादव समाज के लोग भी घायल हुए थे। इस मामले में पुलिस ने क्रॉस केस दर्ज किया है।

घटना के बाद 2 दिन गांव में पुलिस भी तैनात रही थी। करन की मौत के बाद लोगों ने प्रदर्शन किया। करन के परिजनों का आरोप है कि यादव समाज के लोगों ने गुट बनाकर हमलाकर दिया। महिलाओं और बच्चों तक को पीटा। दबंग उसकी जमीन छुड़ाना चाहते हैं। इसलिए यह वारदात की गई है।

Bhaskar

हमें अपने मौलिक अधिकारों की भी जानकारी होनी चाहिए : डॉ. चंद्र मोहन

<https://www.bhaskar.com/local/haryana/kaithal/dhand/news/we-should-also-be-aware-of-our-fundamental-rights-dr-chandra-mohan-132408638.html>

ढांड | बाबू अनंत राम जनता महाविद्यालय कौल की एनएसएस इकाई द्वारा पबनावा में 7 दिवसीय शिविर के तीसरे दिन मुख्य वक्ता के तौर पर डिस्ट्रिक्ट अटार्नी जिला न्यायालय कुरुक्षेत्र डॉ. चंद्र मोहन ने शिरकत की। शिविर की अध्यक्षता प्राचार्य डॉ. ऋषिपाल ने की। डिस्ट्रिक्ट अटार्नी ने कानूनी साक्षरता विषय के बारे में विस्तार से जानकारी।

उन्होंने बताया कि हमें अपने मौलिक अधिकारों के साथ-साथ मौलिक कर्तव्यों की भी जानकारी होनी चाहिए। उन्होंने वर्तमान में विभिन्न तकनीकी यंत्रों के माध्यम से अपराध से बचने के लिए प्रशासन द्वारा उठाए गए प्रभावी उपायों की भी जानकारी दी।

इसके बाद स्वयं सेवकों ने गांव में पर्यावरण संरक्षण, पानी बचाने, स्वावलंबी बनने और बेटी बचाओ-बेटी पढ़ाओ अभियान के तहत जागरूकता रैली निकाली। घर- घर जाकर लोगों को आत्मनिर्भर बनने के लिए प्रेरित भी किया। कार्यक्रम अधिकारी डॉ. सोनिया रानी ने बताया कि सात दिवसीय शिविर के दौरान स्वयंसेवकों को विभिन्न वक्ताओं द्वारा ज्ञान वर्धक बातें बताई जाएंगी।